

O.A.NO.652 OF 2005ORDER DATED 12.12.2006

Heard the Ld.Counsel for both the parties.

2. Applicant is Ex-General Assistant(Casual)Prasar Bharati, Doordarshan Kendra, Bhubaneswar. On assignment basis he got his last casual General Assistant booking on 06.06.01. It is moved by the Ld.Counsel for the Applicant that the representation dated 23.05.05 (Annexure-A/6) has been filed by the Applicant for assigning casual works by the Respondents which is pending with the Director, Prasar Bharati, Bhubaneswar(Res.No.4) for disposal.

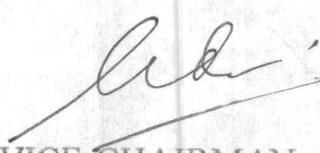
3. Having heard both the parties ^{and as agreed by them} without expressing any opinion ^{NP} on the merit of the case, Res.No.4(Director, Prasar Bharati)is directed to dispose of the representation(Annexure-A/6)on merit as per rules, within one month from the date of receipt of this order. If work is available his case may be considered on merit and suitability. A copy of the O.A. and all accompanied documents should be sent to the Res.No.4.

4. With the above, this O.A. is disposed of accordingly.

5. Copies of this order be handed over to the Counsel for both the parties.

MEMBER(ADMN.)

13/12/06


VICE-CHAIRMAN